CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 93/AT/2024

Coram:
Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K.Singh, Member

Date of Order: 13th March, 2024

In the matter of

Petition under Section 63 read with Section 79 of the Electricity Act, 2003 for adoption of tariff for supply of power from 1200 MW Anuppur Thermal Power Project of MB Power (Madhya Pradesh) Limited to MP Power Management Company Limited selected through competitive bidding process conducted by PFC Consulting Ltd. under Ministry of Power's Guidelines for procurement of power on Finance, Own and Operate basis issued under Para B(v) of the SHAKTI Policy, 2017.

And

In the matter of

MB Power (Madhya Pradesh) Limited,

239, Okhla İndustrial Estate, Phase-III, New Delhi-110 020

...Petitioner

Versus

1. PFC Consulting Limited,

First Floor "Urjanidhi", 1, Barakhamba Lane, Connaught Place, New Delhi-110 001

2. MP Power Management Company Limited,

Block No. 11, Shakti Bhawan, Jabalpur– 482 008, Madhya Pradesh

...Respondents

ORDER

The Petitioner, MB Power (Madhya Pradesh) Limited, has filed the present Petition along with the following prayers:

"(a) Adopt the tariff of the Petitioner with respect to PPA with Respondent No.2, MPPMCL as reflected in the Letter of Award dated 29.7.2023 issued by PFCCL

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in favour of the Petitioner herein pursuant to the competitive bidding process conducted by PFCCL;

- (b) Allow the Petitioner to amend the present Petition in terms of impleadment of the other three (3) utility(ies), namely, NDMC, JKPDD and HPPC at a later stage as and when the directions for filing of the Petition for adoption of tariff from these utility(ies) are received from them; and
- (c) Pass any other/ further order (s)/ direction (s) that this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case and in the interest of justice."
- 2. The learned counsel for the Petitioner, vide its letter dated 6.3.2024, has sought permission to withdraw the present Petition due to the prevailing uncertainties in the execution of the PPA, with a liberty to file another Petition in this regard at a later stage, if required. The Petitioner has prayed to adjust the filing fees paid in the present Petition against any other Petition to be filed by the Petitioner in future.
- 3. The Petition is decided by circulation. In view of the submissions of the Petitioner, the Petitioner is permitted to withdraw the present Petition with a liberty to file another Petition in accordance with law. The filing fees paid in the present Petition shall be adjusted against the Petition to be filed by the Petitioner in the future on the subject only.
- 4. Accordingly, the Petition No. 93/AT/2024 is disposed of as withdrawn.

Sd/- sd/- sd/(P.K.Singh) (Arun Goyal) (Jishnu Barua)
Member Member Chairperson